



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 31st July, 2017.

SRO 319 In exercise of the powers conferred by section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, (Central Act), the Government of Jammu and Kashmir intends to make the following amendments in Jammu and Kashmir Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Rules, 1984; namely:-

1. in clause (vi) of sub-rule (2) of rule 11, for the words "Deputy Labour Commissioner (Central)", the words "Deputy Labour Commissioner, Jammu/Kashmir" shall be substituted.
2. in sub rule (2) of rule 23, for the words "send telegrams to", the words "inform" shall be substituted.

Now in pursuance of sub-section (1) of section 35, any person who desires to object to the aforesaid amendments may submit his/her objections/suggestions for consideration in writing to the Secretary to Govt, Labour & Employment Department, Civil Secretariat within a period of six weeks from the date of issuance of this notification.



Any objection/suggestion received after the expiry of the said period shall not be entertained.

By order of the Government of Jammu and Kashmir.

Sd/-

(Kifayat Hussain Rizvi)IAS

Commissioner/Secretary to the Government,

No.L&E/Lab/121/2014 -II

Dated:- 31-07-2017

Copy to the:-

1. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
2. Principal Secretary to the Governor, J&K.
3. Principal Secretary to the Chief Minister.
4. All Administrative Secretaries.
5. Divisional Commissioner, Jammu/Kashmir.
6. Secretary, Legislative Assembly/Council.
7. All Heads of Departments.
8. Director Information, J&K, Srinagar with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.
9. All Deputy Commissioners.
10. General Manager, Government Press, Srinagar for its publication in the next issue of the Government Gazette.
11. Special Assistant/OSD to the Minister for Labour and Employment for information of the Hon'ble Minister.
12. P.S to Commissioner/Secretary to the Government, Labour and Employment Department.
13. SRO file (w.2.s.c).
14. Stock file.

(Dr. Irfan Ali Khan)KAS

Under Secretary to the Government

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